

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL  
MUMBAI**

**REGIONAL BENCH**

**EXCISE APPEAL NO: 3442 OF 2006**

[Arising out of Order-in-Original No: 17/RKM/TH-II/2006 dated 08/09/2006  
passed by the Commissioner of Central Excise, Thane – II.]

Surendra Mohan Hajela **... Appellant**

*versus*

Commissioner of Central Excise  
Thane – II **...Respondent**

**WITH**

**EXCISE APPEAL NO: 3443 OF 2006**

[Arising out of Order-in-Original No: 17/RKM/TH-II/2006 dated 08/09/2006  
passed by the Commissioner of Central Excise, Thane – II.]

Bhagwati Lal Jain **... Appellant**

*versus*

Commissioner of Central Excise  
Thane – II **...Respondent**

**AND**

**EXCISE APPEAL NO: 3444 OF 2006**

[Arising out of Order-in-Original No: 17/RKM/TH-II/2006 dated 08/09/2006  
passed by the Commissioner of Central Excise, Thane – II.]

Lift Systems India Pvt Ltd **... Appellant**

*versus*

Commissioner of Central Excise  
Thane – II **...Respondent**

**APPEARANCE:**

None for the appellants

Shri Sanjay Hasija, Superintendent (AR) for the respondent

**CORAM:**

**HON'BLE DR. D. M. MISRA, MEMBER (JUDICIAL)**  
**HON'BLE MR. C. J. MATHEW, MEMBER (TECHNICAL)**

**FINAL ORDER NO: A/ 85017-85019/2021**

DATE OF HEARING: 13/01/2021  
DATE OF DECISION: 13/01/2021

PER: DR. D.M. MISRA

In these appeals, appellants have approached the Government under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and after payment of necessary dues, they were issued with SVLDRS certificate which is on record. Consequently, the appeals are disposed off.

*(Pronounced in open court)*

**(C. J. Mathew)**  
**Member (Technical)**  
\*/as

**(Dr. D. M. Misra)**  
**Member (Judicial)**